

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A. NO.495 OF 2010

Thursday, this the 10th day of June, 2010

CORAM:

**HON'BLE Mr.JUSTICE K.THANKAPPAN, JUDICIAL MEMBER
HON'BLE Mr. K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER**

V.Neelakandan
Selection Grade Record Keeper
Office of the Accountant General (A&E)
Jawahar Nagar, Ernakulam P.O
Kozhikode - 06
Residing at 'Cheerodipparambu', Poonchola House
Ernakulam PO, Kozhikode – 06 ... **Applicant**

(By Advocate Mr.TCG Swamy)

versus

1. The Comptroller and Auditor General of India
Government of India,
New Delhi
2. The Senior Deputy Account General (Admn)
O/o the Principal Accountant General (A&E) Kerala,
Thiruvananthapuram
3. The Accountant General (A&E) Kerala
Thiruvananthapuram
4. Shri V.Ravindran
Principal Accountant General (A&E)
Andhra Pradesh, Hyderabad ... **Respondents**

(By Advocate Mr.P.Nandakumar)

The application having been heard on 10.06.2010, the
Tribunal on the same day delivered the following:

ORDER

HON'BLE Mr.JUSTICE K.THANKAPPAN, JUDICIAL MEMBER

The applicant challenged Annexure A-1 and A-2 orders
passed by the Disciplinary Authority as well as Appellate Authority
against the penalty order. It is averred in the Original Application that
against the orders now passed by the Disciplinary Authority and

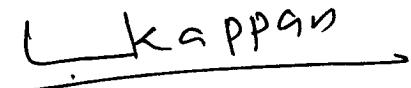
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confirmed by the Appellate Authority, a Revision Petition, Annexure A-6 dated 10.06.2009 was filed, which is still pending. If so, without considering the delay occurred in considering this application, we are of the view that this OA can be disposed of by directing the 1st respondent, viz., Comptroller and Auditor General of India, New Delhi to dispose of Annexure A-6 Revision Petition within 30 days from the date of receipt of a copy of this order. With the above direction, OA is disposed of. There shall be no order as to costs.

Dated, the 10th June, 2010.



K GEORGE JOSEPH
ADMINISTRATIVE MEMBER



JUSTICE K. THANKAPPAN
JUDICIAL MEMBER

vs